

	2	3
		Revenue Rs.
		Capital Rs.
30 Forests		26,09,000
35 Education		12,00,000
39 Tribal Area Sub-Plan		1,000
49 Industries		6,39,48,000
55 Medical		2,000
57 Public Health		6,00,000
58 Urban Development		1,02,000
60 Other Expenditure pertaining to Panchayats and Health Department		60,00,000
63 Non-Residential Buildings		2,00,00,000
65 Irrigation and Soil Conservation		5,06,000
73 District Administration
74 Relief on account of Natural Calamities		10,51,000
76 Compensations and Assignments		43,73,000
		..
		4,00,00,000
		19,03,000

12.03 hrs.

I beg to move†:

GUJARAT APPROPRIATION (NO. 2) BILL*, 1976

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Gujarat for the services of the financial year 1976-77.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Gujarat for the services of the financial year 1976-77."

The motion was adopted.

SHRIMATI SUSHILA ROHATGI: I introduce† the Bill.

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Gujarat for the services of the financial year 1976-77, be taken into consideration."

MR. SPEAKER: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Gujarat for the services of the financial year 1976-77, be taken into consideration."

The motion was adopted.

MR. SPEAKER: The question is:

"That clauses 2 and 3, the Schedule, clause 1, the Enacting Formula and the title stand part of the Bill."

The motion was adopted.

*Published in Gazette of India Extra ordinary, Part II, section 2, dated 4-11-76.

†Introduced with the recommendation of the President.

††Moved with the recommendation of the President.

Clause 2 and 3, the Schedule, clause 1, the Enacting Formula and the title were added to the Bill.

SHRIMATI SUSHILA ROHATGI: I beg to move:

"That the Bill be passed."

MR. SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

12.05 hrs.

PONDICHERRY APPROPRIATION
(NO. 4) BILL*, 1976

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union Territory of Pondicherry for the services of the financial year 1976-77.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union Territory of Pondicherry for the services of the financial year 1976-77."

The motion was adopted.

SHRIMATI SUSHILA ROHATGI: I introduce† the Bill.

I beg to move†:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union Territory of Pondicherry for the services of the financial year 1976-77, be taken into consideration."

MR. SPEAKER: Motion moved:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union Territory of Pondicherry for the services of the financial year 1976-77, be taken into consideration."

Shri Aravinda Bala Pajanor.

SHRI ARAVINDA BALAJANOR: (Pondicherry): I must thank at the outset the hon. Minister for coming forward with supplementary demands so that Pondicherry can be discussed at least once again. I thought I would be the solitary member but I find I will be followed by Mr. Ravi. ...

AN HON. MEMBER: You will speak on matters other than Pondicherry also.

SHRI ARAVINDA BALAJANOR: I am speaking on other matter also and I speak much more than the members from your side. I would like others also take some interest about Pondicherry. You know Pondicherry has made a record here in this House. Of course, in the emergency we cannot say because it can be extended further. So far as President's rule is concerned, Pondicherry has achieved that record and at times I do not want to say that I am dejected and I am not interested in taking part in the discussion as far as Pondicherry is concerned because no action is taken, majority of the criticisms or suggestions that are made are not looked into when they come for the second time.

I do not know whether the Minister remembers. Last time when we met, I do not know how to call it, I made a very serious plea that you must have a committee for Pondicherry when this territory is under President's rule for the past three years like the ones you have for Tamil Nadu and Gujarat. When I suggested this, I know many Ministers also agreed with me that it was a good point and that they would consider it and that they will pass on

*Published in Gazette of India Extraordinary, Part II, section 2, dated 4-11-76.

†Introduced/Moved with the re commendation of the President.